

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 1243**  
TO BE ANSWERED ON 28.06.2019

**Ban on Plastic Bags**

1243. DR. (PROF.) KIRIT PREMJBHAI SOLANKI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has formulated a regulatory mechanism and/or a monitoring body to oversee the ban imposed on plastic bags;
- (b) if so, the details thereof;
- (c) whether the Government aims to introduce a cheap and viable alternative to plastic bags and if so, the details thereof and;
- (d) whether the ban on plastic bags includes a fine for those guilty of using the said bags and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI BABUL SUPRIYO)**

(a) &(b)The Ministry has notified Plastic Waste Management Rules, 2016 prohibiting the manufacture, sale, storage, and use of carry bags and plastic sheets of less than 50 micron. The Urban Development of the State or a Union Territory is the authority for enforcement of the provisions of these rules. Further, 21 States/Union Territories in the country have imposed a complete ban on plastic carry bags and other items in their respective States/UTs.

(c) & (d) As an alternative to the plastic carry bags, the Rules prescribe the use of compostable carry bags. The provision of thickness is not applicable to carry bags made up of compostable plastic. However, the carry bags made from compostable plastics has to conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics. The local body is mandated to frame bye-laws incorporating the provisions of Plastic Waste Management(PWM) Rules2016. All waste generators have to pay such user fee for the services rendered by local bodies or pay fine for violation the provisions of PWM Rule 2016 as specified in the bye-laws of the local bodies.

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